

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.64/2011

Date of decision: 11.10.2011

**Hon'ble Dr. K.B. Suresh, Judicial Member,
Hon'ble Mr. Sudhir Kumar, Administrative Member.**

Inder Jjeet Sharma MES No.372589 S/o Shri Jugal Kishore, by caste Brahmin, aged about 49 years, R/o MES, Lalgarh Military Station, Presently working as Cable Jointer (HS) MES No.372589, AGE E/M C/O LGJ Mil Station, District Srigananagar.

: Applicant.

Mr. Brij Bhusan Singh, counsel for applicant.

Versus

1. Union of India through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. The Commander Works Engineers, MES Head Quarter, Sri Ganaganagar-335001.

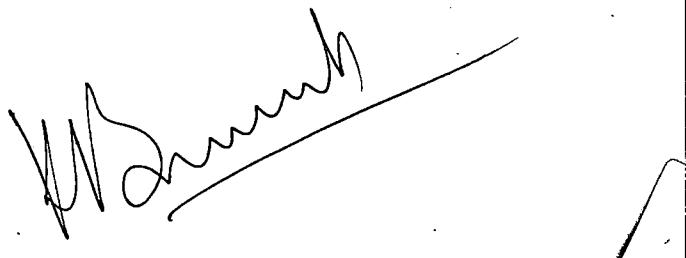
: Respondents.

**Mr. M. Prajapat, proxy counsel for
Mr. Ravi Bhansali, counsel for respondents.**

ORDER (ORAL)

Per Dr. K.B. Suresh, Judicial Member

After hearing both the learned counsels, it appears that the intent of Annexure-A/4 dated 17.04.2008, is to provide an additional authority to sanction one more post of MCM based on availability of funds to manage this possibility. Since it is a conditional sanction which depends on availability of funds to meet the charges, at this juncture it is premature; the learned counsel for the applicant submits that he wants to withdraw this O.A. with liberty to reserve his right to agitate this matter further on more fortuitous circumstances arising.

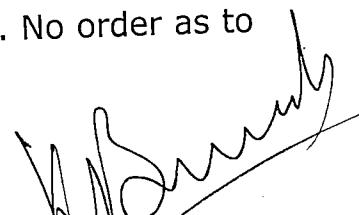


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2. His prayer is allowed and the applicant is permitted to withdraw this O.A. with liberty to agitate the matter at a later stage. Accordingly, O.A. is dismissed as withdrawn. No order as to costs.



[Sudhir Kumar]
Administrative Member



[Dr. K.B. Suresh]
Judicial Member

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